

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No.800 of 2019

Orders reserved on : 11.03.2019

Orders pronounced on : 19.03.2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Mrs. Jyoti (age about 33 years), TGT
D/o Late Sh. Rampal,
R/o 102/8, F-Block,
Dilshad Colony, Delhi-110095.

....Applicant

(By Advocate : Shri Prem Chand)

VERSUS

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi-110002.
2. Delhi Subordinate Staff Selection Board,
Through its Chairman,
FC-18, Institutional Area,
Karkardooma, Delhi-110002.

.....Respondents

O R D E R

Ms. Nita Chowdhury, Member (A):

Heard learned counsel for the applicant.

2. By filing this OA, the applicant is seeking the following reliefs:-

- “(i) Quash and set a side the impugned order dated 18.02.2019 (A1), whereby the respondent did not allow to upload her, e-dosser on the website of R-2.
- (ii) Direct the respondents to allow the applicant to upload her documents in e-dossier on the web side of the respondents or submit the hard copies

of the requisite documents for the post of TGT (Punjabi) Female post code 143/17.

a. Any other order (s) which this Hon'ble Court deems proper in the interest of justice."

3. During the course of the hearing, counsel for the applicant submitted that grievance of the applicant is against the rejection of her request for grant of further opportunity to upload her documents in e-dossier vide order dated 18.2.2019.

4. It is an admitted fact that applicant has not uploaded her documents in e-dossier within the period from 4.2.2019 to 13.2.2019.

5. Counsel further submitted that applicant has not uploaded the documents in e-dossier due the medical emergency, being pregnant, and also out of station for last two weeks and came back only on the evening of 13th February, 2019 and thereafter she checked and came to know that 13.2.2019 was the last day to fill e-dossier and the applicant tried to upload e-dossier but she could not able to upload the documents and therefore the applicant made a request by submitted her application but the same was rejected by the respondents vide impugned order dated 18.2.2019 on the ground that no further opportunity can be given to those candidates who have failed to upload their e-dossiers within stipulated time period on whatsoever grounds, issue is thus non-resolvable.

5.1 Counsel for the applicant submitted that when the respondents came to know that the process for uploading the documents in the e-dossier w.e.f. 29.1.2019 to 7.2.2019 could not be opened due to technical reasons, the DSSSB vide Notice dated 4.2.2019 (Annexure A-7), extended the period for doing the needful from 4.2.2019 to 13.2.2019 and contended that revised period should have been from 8.2.2019 to 17.2.2019 and had revised period been from 8.2.2019 to 17.2.2019, the applicant would have uploaded her documents in e-dossier module.

6. After hearing counsel for the applicant, we are not convinced with the aforesaid arguments advance by him in support of the claim of the applicant. The reason is obvious that for uploading the documents in e-dossiers, as directed by the DSSSB, is not necessarily only by the applicant herself, as the same can be done by any other person on her behalf and also from at any other place and for uploading the same, the candidates are not required to be present at their residential places only. Only scanned copies of the documents are required for completion of this process. The respondents have categorically stated in the reply to her request that no further opportunity can be given to those candidates who have failed to upload their e-dossiers within stipulated time period on whatsoever grounds and thus the issue is non-resolvable. The respondents have granted sufficient time for

uploading of documents in e-dossier and if applicant's request is acceded to, that would lead to discrimination with the other candidates whose candidatures were also rejected on the same very ground.

7. In view of the above, and for the forgoing reasons, we do not find that any *prima facie* case is made out by the applicant for issuance of notice to the respondents. Accordingly, the present OA being devoid of merit is dismissed at the admission stage itself. There shall be no order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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